on, under sub-section (4) of section 33 of the Road Transport Corporations Act, 1950.

(ii) Review by Government on the Annual Accounts of the Delhi Transport Corporation.

(iii) Statement giving reasons for the delay in laying the papers montioned at (i) above.

[Placed in Library. See No. LT-2726/86 for (i) to (iii).]

Report and Accounts (year ended the Soth June, 1985) of the National Federation of Cooperative Sugar Factories Limited, New Delhi and related papers

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICUL-TURE AND COOPERATION (SHRI YOGENDRA MAKWANA): Sir, I beg to lay on the Table a copy each (in English and Hindi) of the following papers:--

(i) Twenty-fifth Annual Report and Accounts of the National Federation of Cooperative Sugar Factories Limited, New Delhi, for the year ended the 30th June, 1985, together with the Auditors' Report on the Accounts.

(ii) Review by Government on the working of the Federation.

(iii) Statement giving reasons for the delay in laying the papers mentioned at (i) above.

[Placed in Library. See No. LT-2727/86 for (i) to (iii).] Report and Accounts (1984-85) of the People's Action for Development (India), New Delhi; and related papers

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DE-VELOPMENT (SHRI RAMANAND)

YADAV): Sir, I beg to lay on the Table a copy each (in English and Hindi) of the following papers:—

(i) Annual Report of the People's Action for Development (India). New Delhi, for the year 1984-85.

(ii) Annual Accounts of the People's Action for Development (India). New Delhi, for the year 1984-85, and the Audit Report thereon.

(iii) Statement giving reasons for the delay in laying the papers mentioned at (i) and (ii) above.

[Placed in Library. See No. LT-2728/86 for (i) to (iii).]

Report and Accounts (1984-85) of the Tobacco Board, Guntur, and related papers

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI BRAHM DUTT): Sir, I beg to lay on the Table a copy each (in English and Hindi) of the following papers, under sub-section (3) of section 22 read with sub-section (4) of section 19 of the Tobacco Board Act, 1975: ---

(i) Tenth Annual Administrative Report and Accounts of the Tobacce Board. Guntur for the year 1984-85, together with the Audit Report on the Accounts.

(ii) Review by Government and the working of the Board.

(iii) Statement giving reasons for the delay in laving the papers mentioned at (i) and (ii) above.

[Placed in Library. See No. LT-2373/86 for (i) to (iii).]

5 Ref. to the proposed [14 MAY 1986] strike of the

SHRI GHULAM RASOOL MATTO: On a point of order, Sir. It is regarding II(i) of Item (1) of Papers Laid on the Table. It says 'G.S.R. No. 725 (E), dated the 29th April, 1986, making certain amendments to notification No. 175/86-CE, dated 1st March. 1986. Nothing has been mentioned about the subject. Mr. Hidayatullah had given a ruling that the subject should be mentioned. For this, not only have I to go to the notification of 29th April 1986, but also to the notification of 1st March. What is that notification? There should have been some mention of the subject.

SHRI JAGESH DESAI: My point of order is that the papers have already been laid on the Table of the House. He cannot raise this question **how**.

MR. DEPUTY CHAIRMAN: I shall look into it.

THE MINES AND MINERALS (RE. GULATION AND DEVELOPMENT) AMENDMENT BILL, 1986

THE MINISTER OF STEEL AND MINES (SHRI K. C. PANT): Sir, I beg to move for leave to introduce a Bill further to amend the Mines and Minerals (Regulation and Development) Act, 1957.

The question was put and the motion was adopted.

SHRI K. C. PANT: Sir, I introduce the Bill.

THE INDIAN ELECTRICITY (AM-ENDMENT) BILL, 1986

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER (SHRIMATI SUSHILA ROHATGI): Sir, on behalf of Mr. Vasant Sathe, I beg to move for leave to introduce a Bill further to amend the Indian Electricity Act, 1910.

The question was put and the motion was adopted.

SHRIMATI SUSHILA ROHATGI: Sir, I introduce the Bill.

Defence workers on 6 21st and 22nd May, 1986

REFERENCE TO THE PROPOSED STRIKE OF THE DEFENCE WOR-KERS ON 21ST AND 22ND MAY, 1986

MR. DEPUTY CHAIRMAN: No, we shall take up Special Mentions, As there are a large number of Special Mentions that we have allowed today, I request the hon. Members to confine themselves to the threeminute rule which we have adopted.

SHRI SURESH KALMADI (Maharashtra): It is not our fault, Sir, you have not allowed any Special Mention during the last two days.

ME. DEPUTY CHAIRMAN: I have quoted the rule. Mr. Dipen Ghosh.

SHRI DIPEN GHOSH (West Bengal): Mr. Deputy Chairman, Sir. I am glad that you have allowed me to made a Special Mention on a very important subject which requires immediate attention to be paid by the Government. Sir, one lakh civilian defence employees have proposed to go on strike on 21st of May and then again on 22nd of May at the call of All-India Defence Employees Federation and also the Indian National Defence Workers Federation to protest against the Government's move to privatise the production of certain Defence requirements of our country. Sir. a very serious situation has arisen as a consequence of Government's decision to offload the work of the Ordnance factories in favour of certain private sector firms. And according to my information, as per this decision, the worst affected Ordnance factories will be the Clothing Factory, Shahiahanpur, the Clothing Factory, Avadi, the Ordnance Equipment Factory and Parachute Factory, Kanpur. It will also affect the expansion of the Ordnance Equipment Factories, the newly formed factory at Hazaratpur. near Agra.

Sir, the Government had a bitter experience in the past when they used to give or place orders with the private sector for supply of certain Defence requirements. In 1962 and